## लाख सान्ध्र प्रदेश ) होने का स्रनुमान है । केन्द्रीय विद्युत प्राधिकरण में इस स्कीम की

जांच तकनीकी श्राधिक स्वीकृति दिए जाने के लि रे को जा रही है।

†[THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Yes, Sir.

(b) The project envisages construction of a 220 KV single circuit line on Double circuit towers between Barsur (in Madhya Pradesh) and Lower Sileru (in Andhra Pradesh) covering a total distance of 165 km (145 km in Madhya Pradesh and 20 km. in Andhra Pradesh). The project ia estimated to coat Rs. 397.5 lakhs (Madhya Pradesh Rs. 331.25 lakhs and Andhra Pradesh-Rs. 66.25 lakhs). The scheme is being examined by the Central Electricity Authority for acording technoeconomic clearance.]

## Purchase of aircrafts for use in Arunachal Pradesh

859. SHRI RATAN TAMA: Will the •Minister of DEFENCE be pleased to state:

(a) whether the Central Government have received any proposal from the Government of Arunachal Pradesh for the purchase of some aircrafts; and

(b) if so, what decision has been taken by Central Government thereon?

THE DEPUTY PRIME MINISTER (SHRI JAGJIVAN RAM): (a) and (b) Such a proposal from the Government of Arunachal Pradesh has been received by the Ministry of Home Affairs, and the matter is under consideration in that Ministry.

## Pay Scale of Delhi Judicial Service

860. SHRIMATI MARGARET ALVA: Will the Minister of LAW. JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Judicial Officers from the Punjab and

**†**[] English translation.

Haryana who joined the Delhi judi cial Service in the year 1971 were Class I Officers in the scale of Rs. 400—1250 with selection grade of Rs. 1200—1500 in their respective States;

to Questions

(b) whether it is a fact that when they became members of Delhi Judicial Service, they were made Class H Officers in the scale of Rs. 400–900 with selection grade of Rs. 900–1200;

(c) whether? it is also a fact that the starting scale of Judicial Officers in the Punjab and Haryana in the year 1971 was higher than that of Central Class I Officers including I.A.S.;

(d) if the answers to parts (a), (b) and (c) above be in the affirmative whether that amount to reduction in the rank and salary of judicial Officer- who came from the Punjab and Haryana and jointed Delhi Judicial Service; and

(e) what action Government have taken 0r propose to take to I'tc^ny the anomalies?

THE MTNISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Acording to information furnished by the Delhi High Court, it is a fact that Judicial Officers from Punjab and Haryana who joined the Delhi Judicial Service in the year 1971 were Class I Officers in the scale of Rs. 400-1250 with Selection Grade of Rs. 1200-1500 in their respective States.

(b) No, Sir, At the time of initial constitution of Delhi Judicial Service in August 1971 the Judicial Officers from the States of Punjab Haryana and other neighbouring States who were selected for appointment to the Delhi Judicial Service were allowed an option to draw pay in their parent grades as on the date of the constitution of the service.

(c) The starting scales in Punjab and Haryana as mentioned above was Rs. 400-1250 with a selection grade of Rs. 1200-1500. The junior scale of the